

Sixteenth Lok Sabha

an>

Title: Specific Relief (Amendment) Bill, 2017 (Bill Passed).

HON. SPEAKER: The House will now take up item no. 16 –

Shri P. P. Chaudhary.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P.P. CHAUDHARY): I beg to move:

“That the Bill further to amend the Specific Relief Act, 1963, be taken into consideration”

HON. SPEAKER: The question is:

“That the Bill further to amend the Specific Relief Act, 1963, be taken into consideration.”

The motion was adopted.

HON. SPEAKER: The House will now take up clause by clause consideration.

The question is:

“That clause 2 stand part of the Bill.”

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3**Substitution of New Section
for section 10**

HON. SPEAKER: Shri N. K. Premachandran, are you moving amendment No. 4?

SHRI N.K. PREMACHANDRAN : Madam, I am moving the amendment. I beg to move:

Page 1, line 14, —

for “subject to the provisions contained”
substitute “with respect to the subjects not specifically
 covered”. (4)

HON. SPEAKER: I shall now put amendment No. 4 to clause 3 moved by Shri N. K. Premachandran to the Vote of the House.

The amendment was put and negatived.

HON. SPEAKER: The question is:

“That clause 3 stand part of the Bill.”

The motion was adopted.

Clause 3 was added to the Bill.

Clause 4**Amendment of Section 11**

HON. SPEAKER: Shri N. K. Premachandran, are you moving amendment No.5?

SHRI N.K. PREMACHANDRAN : I beg to move:

Page 2, line 2, ---

after “contract shall”

insert “, in the discretion of the Court”.

(5)

HON. SPEAKER: I shall now put amendment No. 5 to clause 4 moved by Shri N. K. Premachandran to the Vote of the House.

The amendment was put and negatived.

HON. SPEAKER: The question is:

“That clause 4 stand part of the Bill.”

The motion was adopted.

Clause 4 was added to the Bill.

HON. SPEAKER: Shri Premachandran, are you moving amendment No. 6 to clause 5?

SHRI N.K. PREMACHANDRAN : Madam, I am moving the amendment. I beg to move:

Page 2, *omit* lines 5 to 13. (6)

HON. SPEAKER: I shall now put amendment No. 6 to clause 5 moved by Shri N. K. Premachandran to the Vote of the House.

The amendment was put and negatived.

HON. SPEAKER: The question is:

“That clause 5 stand part of the Bill.”

The motion was adopted.

Clause 5 was added to the Bill.

Clause 6 was added to the Bill.

Clause 7

Amendment of Section 16

HON. SPEAKER: Shri Premachandran, are you moving amendment No. 7 to clause 7?

SHRI N.K. PREMACHANDRAN : Madam, I beg to move:

Page 2, line 44,---

omit “must”. (7)

HON. SPEAKER: I shall now put amendment No. 7 to clause 7 moved by Shri N. K. Premachandran to the Vote of the House.

The amendment was put and negatived.

HON. SPEAKER: The question is:

“That clause 7 stand part of the Bill.”

The motion was adopted.

Clause 7 was added to the Bill.

Clause 8 was added to the Bill.

HON. SPEAKER: Shri N. K. Premachandran, are you moving amendment No.8 to clause 9?

SHRI N.K. PREMACHANDRAN : Madam, I beg to move:

Page 3, line 7,---

before “Substituted performance of the contracts, etc.”

insert “Discretionary powers of the Court and”. (8)

HON. SPEAKER: I shall now put amendment No. 8 to clause 9 moved by Shri N. K. Premachandran to the Vote of the House.

The amendment was put and negatived.

HON. SPEAKER: The question is:

“That clause 9 stand part of the Bill.”

The motion was adopted.

Clause 9 was added to the Bill.

Clause 10 Substitution of New Sections for section 20

HON. SPEAKER: Shri N. K. Premachandran, are you moving amendment Nos. 9 to 14 to clause 10?

SHRI N.K. PREMACHANDRAN : Madam, I beg to move:

Page 3, for lines 14 and 15,---

substitute “court of law”. (9)

Page 3, line 20,--

for "by a third party or by his own agency"

substitute “through court of law”. (10)

Page 3, line 23,---

for “third party or by his own agency”

substitute “court of law and the court of law

has awarded the cost".

(11)

Page 3, *omit* lines 24 to 27. (12)

Page 3, line 30,---

after “granted by a court”

insert “against the Central Government or a

State Government”.

(13)

Page 3, line 31,---

after “infrastructure project”

insert “directly implemented by the Central Government or a State Government without private participation”. (14)

HON. SPEAKER: I shall now put amendment Nos. 9 to 14 to clause 10 moved by Shri N. K. Premachandran to the Vote of the House.

The amendment was put and negatived.

HON. SPEAKER: The question is:

“That clause 10 stand part of the Bill.”

The motion was adopted.

Clause 10 was added to the Bill.

Clauses 11 to 14 were added to the Bill.

Clause 1

Short title and commencement

HON. SPEAKER : Hon. Minister may now move amendment No. 2.

Amendment made:

Page 1, line 3,---

for “2017”.

substitute “2018”.

(2)

(SHRI P. P. CHAUDHARY)

HON. SPEAKER: Shri N. K. Premachandran, are you moving amendment No.3 to clause 1?

SHRI N.K. PREMACHANDRAN : Madam, I beg to move:

Page 1, *for* lines 5 to 7, *substitute*---

“in the Official Gazette, appoint”. (3)

HON. SPEAKER: I shall now put amendment No. 3 to clause 1 moved by Shri N. K. Premachandran to the Vote of the House.

The amendment was put and negatived.

HON. SPEAKER: The question is:

“That clause 1, as amended, stand part of the Bill.”

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

Amendment Made:

Page 1, line 1,--

for “Sixty-eighth”

substitute “Sixty-ninth” (1)

(Shri Ravi Shankar Prasad)

HON. SPEAKER: The question is:

“That the Enacting Formula, as amended, stand part of the Bill.”

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Long Title was added to the Bill.

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD) : Madam Speaker, I beg to move:

“That the Bill, as amended, be passed.”

HON. SPEAKER: The question is:

“That the Bill, as amended, be passed.”

The motion was adopted.

HON. SPEAKER: The House stands adjourned to meet again on Friday, the 16th March, 2018, at 11 a.m.

12 27 hrs

The Lok Sabha then adjourned till Eleven of the Clock

on Friday, March 16, 2018/Phalguna 25, 1939 (Saka).
